

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order: 16.10.2017

Appeal No. ST/1630/2011-DB

(Arising out of Order-in-Appeal No. 327(DKV)ST/JPR-I/2011 dated 4.8.2011
passed by Commissioner (Appeals), Central Excise, Jaipur)

M/s Kalpana Travels Pvt. Ltd.

Appellant

Vs.

CCE, Jaipur

Respondent

Appearance

None

- for the appellant

Shri Ranjan Khanna, D.R.

- for the respondent

**CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)**

Final Order No. 57276/2017

Per Justice Dr. Satish Chandra:

On 14.7.2017, Shri Kumar Vikram, Id. Advocate earlier has withdrawn their Vakalatnama. Notice was issued to the assessee-appellant. On 31.8.2017, none appeared on behalf of the appellant.

2. Today, in spite of notice, again none appeared nor any adjournment application is filed. It shows that the assessee is not serious for the case.

3. It may be mentioned as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

4. The appeal is dismissed for default.

(Dictated & pronounced in open Court)

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President

RM